NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1624/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.01.2018

NAME OF THE PARTIES:

Reliance Commercial Finance Ltd. V/s. Pandit Automotive Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

<u>S. No.</u>	NAME	DESIGNATION	SIGNATURE
16	A vjala Petreen	Advocate joi Petitioner	Rujala

ORDER C.P. No. 1624/I&BC/NCLT/MB/MAH/2017

- 1. The Learned Representative of the Petitioner is present.
- Placed on record an Order of the Hon'ble High Court dated 22.12.2017, according to which, compliance is to be made by 29.01.2018. The fate of the debtor shall be decided accordingly.
- Hence at present this Petition deserves adjournment.
- 4. The Petitioner has also filed an Application for Amendment. The Registry is directed to place on record the Application on the next date of hearing.
- Matter is listed for hearing on @7.02.2018.

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 15.01.2018 ah

Sd/-

M.K. Shrawat Member (Judicial)